

- (ii) Anti-doping regulations compliant with WADA code to be given legislative backing. As a signatory to the UNESCO convention, India has shown highest commitment to movement against doping. It is a member of the World Anti Doping Agency (WADA) and has constituted its own National Anti Doping Agency (NADA) on the lines of WADA.
- (iii) Measures to prevent sexual harassment of women following the guidelines enunciated by the Supreme Court in the Vishakha judgment.
- (iv) Foolproof guidelines for detection and prevention of age fraud in sports.
- (v) Effective and speedy resolution of sport-related disputes , including redressal of athletes' grievances , through conciliation and mediation process by appointing a National Sports Ombudsman.

(c) and (d) There is already a provision for 5% vacancies of direct recruitment quota in Group 'C and erstwhile Group 'D' posts being reserved for appointment of meritorious sportspersons in Central Government Offices. There is no proposal to increase the quota for sportspersons in Central Government Offices.

Support to various local football clubs

1392. SHRI ANIL MADHAV DAVE: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether there is any Government plan for promoting/supporting various local clubs offering football training; and

(b) in the case of private industrial houses deciding to withdraw support to local clubs, whether Government plans to take over or financially support such bodies?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN): (a) No, Sir.

(b) Does not arise.

Central assistance for sports infrastructure

†1393. MISS ANUSUIYA UIKEY: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) the provision under which Central assistance is made available to the States under Urban Sports Infrastructure Scheme by the Ministry;

(b) the problem in providing this assistance directly to the State Governments; and

(c) whether the Ministry will reconsider to provide the said assistance to the State Governments directly instead of the present provision?

†Original notice of the question was received in Hindi.

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN): (a) A new central sector scheme called 'Urban Sports Infrastructure scheme' (USIS) has been introduced on pilot basis for two years from 2010-11 to 2011-12, for providing financial assistance to State Government, Government owned colleges/Universities and service sports control boards for upgradation/modernisation of sports facilities, players training and development besides coach training and protection and preservation of playing spaces.

(b) The scheme provides for release of grants directly to the State Governments/Union Territories or through Sports Authority of India (SAI).

(c) Does not arise in view of the above.

Failure in dope tests

1394. SHRI P. RAJEEVE: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether there is a national policy to deal with athletes and sports persons who have failed dope tests within India; and

(b) the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN): (a) and (b) National Anti Doping Agency (NADA) is an autonomous body created by the Government for eradication of doping in sports and educating the sportspersons and supporting personnel on the ill effects of doping at national level. It has created two independent Panels, namely Anti Doping Disciplinary Panel and Anti Doping Appeal Panel, under the relevant provisions of Anti Doping Rules. These Panels conduct hearing of the athletes who have failed dope tests and violated the Anti Doping Rules and after impartial hearing, impose sanctions on athletes as applicable under the Anti Doping Rules of NADA where ban on participation in sports events may extend from 6 months to life ban.

Assistance to Panchayats for infrastructure

1395. SHRI PRAVEEN RASHTRAPAL: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether it is a fact that the Ministry has allocated financial assistance direct to certain Taluka Panchayats to improve infrastructure facilities in rural India;

(b) if so, the details thereof and actual utilization of such assistance and feedback from the various State Governments;

(c) whether there was any monitoring by Central Sports Authorities; and

(d) if so, the details thereof?